

FIR no.41254/2019

P.S. Farsh Bazaar

Stte Vs Noor Ali

U/s 379/411 IPC

09.12.2020

Matter is taken up through video conferencing mode.

Present: Ld. APP for the State through Webex.

Sh. Robin Kumar, Ld. Counsel for accused.

An application for releasing the accused/applicant Yunus S/o Ikram on personal bond has been received.

It is submitted in the application that the accused/applicant has been granted bail by this court on 14.2.2020 subject to furnishing of bail bond of Rs.20,000/- with one surety in the like amount. However, accused/applicant has failed to furnish surety till date.

In view of the averments made in the application and the lapse of time after the passing of the bail order, the application is hereby allowed.

The accused/applicant be released on furnishing personal bond in the sum of Rs. 20,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent is further directed to transmit the bail bond to the court. Further, in light of above, present order shall be treated as release warrant for accused.

Application is disposed off accordingly. Copy of the order be sent to Jail concerned, for compliance.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM/Shahdara/KKD/Delhi
09/12.2020

FIR No. N/A

P.S. Harsh Vihar

State Vs Akram @ Sally

U/s N/A IPC

09.12.2020

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Present: Ld. APP for the State through Webex.

Status report filed. Copy be supplied.

Application is disposed off accordingly.

(Ajeet Narayan)
MM/Shahdara/KKD/Delhi

09.12.2020